

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 WESTERN ZONE BENCH, PUNE AT PUNE
 MISCELLANEOUS APPLICATION No.04 of 2025
 IN
 ORIGINAL APPLICATION NO.13 of 2025

Vanshakti and ors

Applicant

V/s

CIDCO and Others.

Respondents

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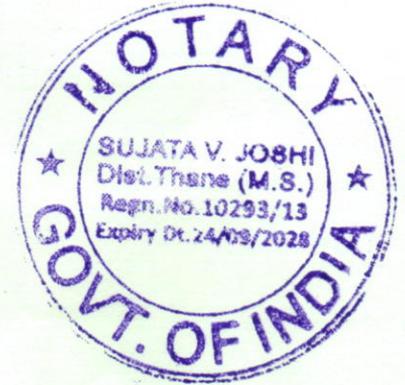
Vanshakti and ors

Applicant

V/s

CIDCO and Others.

Respondents



AFFIDAVIT

ON BEHALF OF THE RESPONDENT NO. 3

I, Ashok Shingare, age, 59, District Collector, Collector Office, Dist. Thane do hereby state on solemn affirmation as under:-

1. I say that, the Applicant has filed with the prayers to direct the authorities to initiate restoration of the total area of the land in which quarry operations has been done in village, Pawane and ors from Tal. And Dist. Thane.
2. I say that, this Hon'ble Tribunal vide its order dated 29.01.2025 directed to submit replies regarding what is the current status of the matter, whether quarry operators could be identified, the area in which they had done quarry work could be ascertained or not.
3. I say that, in view of the above direction, on 11.03.2025 a joint committee constituted under the chairmanship of Chief Land record and Survey officer, Cidco, comprising members from Forest, Land records, CIDCO, MPCB, MIDC and Revenue departments.

4. I say that, the committee members inspected the survey no's and site in question and It has been found that, as on today no mining activity is going on in all the survey no's in question. Further no mining lease or quarry permit has been granted from the year 2016. All the crusher units have also found to be un-operational. Hereto annexed and marked as **Exhibit R 1** is the copy of conclusive report of the committee dated 04.06.2025.

5. I say that, the collector office also called reports from Forest, CIDCO and MPCB. The office of respondent no.1 i.e CIDCO submitted detail report on 20.05.2025 regarding the quarries in question along with the list of names and other details. It has been found from the report that, there were total of 94 lease holders to whom CIDCO had allotted land for mining operations in all subject Survey no's However the CIDCO has not granted permission to all these 94 lease holders after September 2016 and as of now all the quarries are closed.

6. I say that, this Hon'ble Tribunal directed to ascertain the area in which the quarry operations have been done. I say that, we have received report from forest department dated 31.03.2025 wherein it has been stated that, originally the subject survey no's belonged to the forest department. Then after the same was handed over to the CIDCO in the year 1972-73 and in total 932.130 H.R land was transferred to CIDCO. After obtaining requisite permission from MoEF vide letter dated 05.10.2006, out of this total area, 138.07 H.R land was diverted for carrying out mining activities and 94 lease holders have been allotted plots thereupon. Further it is submitted that, there was a joint survey done on 02.07.2018 by the forest, CIDCO and land record department of the said survey no's where the mining activity was going. After the survey, a survey map was prepared wherein it has been found that, area of 138.07 H.R was allotted for mining activity, other than allotted area 124.252 H.R additional area was found to be used. Hereto annexed and marked as **Exhibit R 2** is the copy of report dated 31.03.2025.

7. I say that, the respondent no.1 filed its report on 20.05.2025 regarding the area of quarry operations that, in view of the survey done on 02.07.2018 by CIDCO and Forest dept, the area other than the allotted area, area having encroachment of 02.397 H.R and area in between stone quarries and stone crusher which is 121.855 H.R i.e. total area 124.252 H.R area was not found to be used for mining activities. The



allotted area of 138.07 H.R was used for mining and crushing activities out of which 33.44 H.R area was used for crusher units, 81.92 H.R area was used for stone mining and 21.71 H.R area was affected by internal roads. That means the additional area of 124.252 H.R is the area in between the crusher and stone quarry. The report also confirms that all 94 stone quarries are closed as on today. Hereto annexed and marked as **Exhibit R 3** is the copy of report dated 20.05.2025.

8. I say that, the respondent no.8 i.e. MPCB filed its report on 03.06.2025 thereby stated that, 15 ready mix concrete plants are operational in the subject lands as on today with prior permission of MPCB and 6 RMC plants are found to be without any permission of MPCB and they have initiated action against the said industry as per environmental rules. Hereto annexed and marked as **Exhibit R 4** is the copy of report dated 03.06.2025.
9. I say that, in view of the directions of this Hon'ble Tribunal, the joint committee has submitted report to collector office. In view of the report and the reports filed by above respective departments, it is found that, out of total area transferred by the forest department to the CIDCO, 138.07 H.R land was given for mining activities after obtaining NOC from MoEF. 124.252 H.R land was used by the said lease holders for the activities other than mining purpose as per report of CIDCO. I also submit that, after the direction issued in OA 08/2017 by this Hon'ble Tribunal dated 14.11.2017, the collector office Thane has not granted any mining lease permission to anyone until today.
10. Considering the above mentioned facts and the reports, appropriate orders may be passed.



Hence this Affidavit.

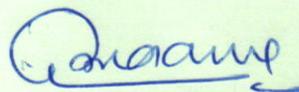
Verification

I, Ashok Shingare, age, 59, District Collector, Collector Office, Dist. Thane do hereby state that I have read the above content of the aforesaid Affidavit in Para No.1 to 11 and that it is true to the best of my knowledge and belief.

Hence, verified this at -

on 9 the day of June, 2025

Affiant



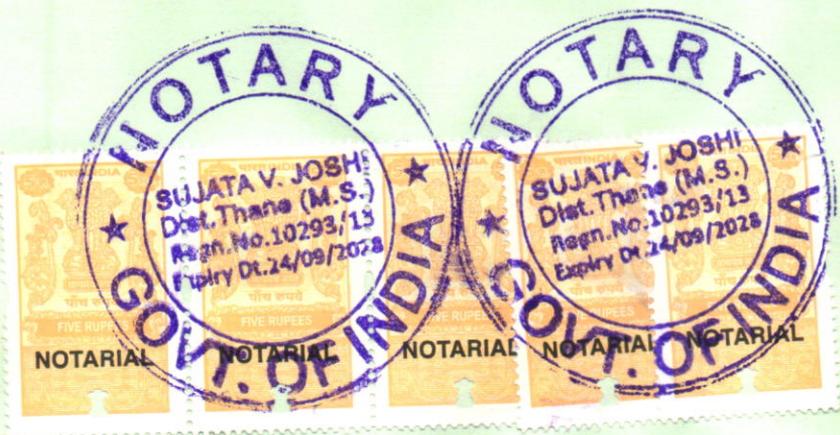
Ashok Shingare

(District Collector Thane)

I know Affiant



Advocate



BEFORE ME
NOTARY



SUJATA V. JOSHI
ADVOCATE & NOTARY

101/102, Vishal Bldg., Station Road,
Kalyan (W), Thane-400 605.

NOTED & REGISTERED
Sr. No. 7936/2025

9 JUN 2025

Date 04/06/2025

To,

Hon'ble District Collector, Thane

Subject: Suit No. 13/2025(WZ) filed with
Hon'ble Green Tribunal Pune
Vanashakti and others
Versus

CIDCO (City and Industrial Development
Corporation of Maharashtra) and others



With reference to above subject a suit has been filed with the National Green Tribunal, Pune against CIDCO (City and Industrial Development Corporation of Maharashtra) and others under Original Application No. 13/2025 (WZ).

In the said suit, the Hon'ble National Green Tribunal, Pune has issued the following order dated 29/01/2025.

"In View of the proceedings, which we have already taken place in this matter, of the survey having been done and 126.03 hectares area. Having been found in excess quarry, in which quarry has been done deeply, we direct respondent No.5-District Collector, Thane, respondent No.8 Regional officer, MPCB, respondent. No.9-Member Secretary, Maharashtra Pollution Control Board (MPCB), and respondent No. 10- the Deputy Director, Directorate of Geology and Mining, Govt. of Maharashtra. **All these respondents are shown in Original Application No.08/2017 (WZ) to submit their replies/response as to what is the current status of this matter; whether the quarry Operations could be identified; and the area, in which they had done quarry work, could be ascertained or not. The report/replies shall be submitted by them within four weeks.**"

In the said suit, Hon'ble National Green Tribunal, Pune, in its order dated 29/01/2025, has stated that additional excavation has been done in 126.06 hectares of land situated at Post Kukshet, Pawane, Bonsari, Shiravane and Turbhe Navi Mumbai, Tal. Dist. Thane.

A "Joint Inspection" team of officers of the concerned department has been formed as per the order dated 11/03/2025 from this office to find out by whom the said excavation was done, inspect the site and submit a current status report to the Hon'ble National Green Tribunal, Pune.

In the said suit, hearing was held on 18/03/2025. In pursuance of the said hearing, vide letter dated 17/03/2025 from this office, the Registrar, Hon'ble National Green Tribunal, Pune, was requested for a two-month extension to submit the joint inspection report.

In the said suit, orders have been passed in the hearing held on 18/03/2025 As per Sr. No. 5 of the said order, the following directions have been given "Learned counsel for the applicants. at this stage, states that since this Tribunal in paragraph No. 10 of the order dated 29.01.2025 passed in present Misc. Application (i.c. earlier Original Application No.13 of 2025), this Tribunal has held that the survey was done and 126.03 hectares area was found to be the area of excess quarry, it is likely that the District Collector would consider the said area of 126.03 hectares only while in fact, according to

the applicants, total area in excess comes to 370.8 hectares, which finds mention in our order dated 29.01.2025 in paragraph No.2. Therefore, it is prayed by the learned counsel for the applicants that the District Collector may be directed to take into consideration the entire area of 370.8 hectares for demarcating the land to ascertain the quantity of excavation, while submitting the report/reply. We direct accordingly and grant original respondent No.5-District Collector two months' time therefor as prayed."

The "Joint Investigation Team" constituted under the order dated 11/03/2025 of this office arranged a meeting on 19/03/2025 under the chairmanship of the Hon'ble District Collector, Thane. In the said meeting, the Hon'ble District Collector had directed that the Forest Department should submit a preliminary report on the facts regarding the excavation carried out on the land of the Forest Department at Post Kukshet, Pawane, Bonsari, Shiravane and Turbhe, Navi Mumbai, Taluka District Thane within 8 days to the Collector's Office.

Accordingly, the Deputy Conservator of Forests, Thane Forest Department, Thane has submitted a report/as per his letter dated 31/03/2025. Also, when the field staff of the Forest Department such as Forest Area Surveyor, Thane, Forest Surveyor Thane, Forester Shahabaz, Forest Guard Turbhe, Forest Guard Ghansoli and Talathi Turbhe from the Revenue Department conducted a joint site inspection of some of the said quarry areas on 27/03/2025, it was found in the said inspection that the said area is from the forest area transferred to CIDCO. Also, as per the available records and documents, the permitted quarry area is 138.07 hectares and in addition, an additional area of 124.252 hectares is seen to be used for mining related work.

On perusal of the said report and the annexure, it is found that as per the order dated 29/01/2025 of the Hon'ble National Green Tribunal, Pune, all the areas related to the said case (mining area and remaining forest area) are under the control of CIDCO.) information of Current status of the said cases, 2) Information of the mining lease/quarry holders and 3) The District Collector's Office had informed the CIDCO Office regarding the collection and submission of information on the total area excavated by the mining lease/mine holders in a letter dated 21/04/2025.

Accordingly, a report has been received under the letter dated 20/05/2025 from the Deputy Secretary and Chief Land and Survey Officer (Ra/Th) as per the said report, the joint measurement of the area of the mines in the villages mentioned in the petition has been done on 02/07/2018 and as per the said measurement map, the encroachment area is 2.397 H. R. and the area between the quarry and the crusher is 121.855 H. R. It is seen that a total of 124.252 H. R. area has not actually been used for excavation. Out of the 138.07 H. R. area allocated for the quarry, 33.44 H. R. is for the crusher plant. 81.92 H. R. area is for the quarry deposit and 21.71 H. R. area is affected by the road. Therefore, the additional 124.252 H.R. is the area between the crusher and the quarry. A list of a total of 94 quarries sanctioned in the said area has been received with this report. All the 94 quarries are currently closed and the map, jointly signed by the officers and employees of CIDCO and the Forest Department, shows the details of the quarry owners and the area excavated.



In accordance with the said suit, a meeting was held under my chairmanship on 28/05/2025. In the said suit, as per the order dated 29/01/2025, the Hon. National Green Tribunal, Pune directed that the information on the current status of additional excavations in the land of situated at Post Kukshet, Pawane, Bonsari, Shiravane and Turbhe, Navi Mumbai, Tal. Dist. Thane, information on the mining lease/quarry holders and the total area excavated by the mining lease/quarry holders should be compiled before the hearing to be held on 10/06/2025 and an affidavit should be filed with the Hon. National Green Tribunal, Pune before 06/06/2025. It was directed in the said meeting.

Accordingly, Mr. Amol Kadam, Tehsildar (Retigat), Mr. Vivek Ghule, District Mining Officer, Thane, Mr. Sachin Bhoir, Royalty Inspector, Thane and Mr. Shubham Gilurkar, Survey Branch Officer of CIDCO conducted a site inspection of a total of 94 mines at post -Kukshet, Pawane, Shirwane and Turbhe Navi Mumbai on 29/05/2025. It was found that currently all the mines and the crusher machines in front of them are closed. However, looking at the report from Maharashtra Pollution Control, Board, Deputy-Regional Officer, Navi Mumbai-1, it has been mentioned that 15 ready mix concrete plants are operating in the area in front of the mines with the consent of the MPCB and 6 ready mix concrete plants without the consent of the MPCB. Also, the area in front of some mines is being used for scrap yard (scrap decomposition), goat farming, etc. It is seen that on most of the places trees and shrubs have grown. Also, the tunnel of the Kharghar to Turbhe Link Road project will pass through the mine site from mine no. 76 to 82, and for that, a total of 15-08-97 H. R land is being affected. The implementing agency for this project is CIDCO, and the Forest Department has approved the project.

The Assistant Conservator of Forests, Thane has informed that the approval has been granted on principle subject to the terms and conditions, as per the above: The facts are being submitted as per the directions given by the Hon'ble National Green Tribunal, Pune, along with the list of mining lease holders.

(Siddheshwar Ghule)
Deputy Superintendent, Land Records Thane

(Uday Kiswe)
Regional Officer-in-Charge, Industrial
Development Corporation

(Satish Padwal)
Regional Officer, Maharashtra
Pollution Control Board,

(Sonal Valvi)
Assistant Conservator of Forests, Thane

(Vivek Ghule)
District Mining Officer, Thane

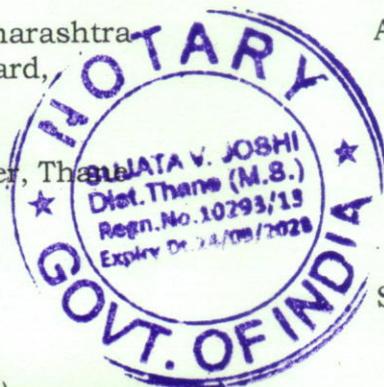
(Amol Kadam)
Tahsildar (Retigat)

(Umesh Patil)
Tehsildar Thane

(Urmila Patil)
Sub-Divisional Officer Thane

(Harishchandra Patil)
Additional Collector Thane

(Sanjay Jadhav)
Chairman, Joint Inspection Unit and Additional
District Collector and Chief Land and Survey Officer,
CIDCO, New Mumbai



Office of the Deputy Conservator of Forests, Thane Forest Department

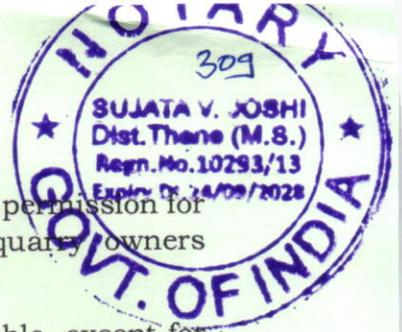
Marathon Circle, Lal Bahadur Shastri Marg, Naupada, Thane-400602
Letter Outgoing No. Room-1/20/Land /6278/Year 2024-25 Dated March 31,2025To,
Collector,
ThaneSubject: Original Application filed with Hon'ble National Green Tribunal, Pune
No.13/2025
Vanshakti
Versus
CIDCO & Others.Reference:- 1. Letter from Deputy Collector (Sa.Pra.), Collector office Thane No.
Retigat/Gaukh/T-2/Nya.S./Order/Kavi-86/2024, dated 11.03.2025
2. Minutes of the meeting of the Committee dated 19.03.2025

Hon. National Green Tribunal, Pune Original Application No.13/2025 Vanshakti vs. CIDCO and others in this case, minutes of the meeting held at the office of the District Collector, Thane under reference letter No. 01 has been received by this office through e-mail on 24.03.2025, In the said minutes, issue No.2, the report/current status regarding the forest department is being presented as follows.

As per the directions in Government Letter No. FLD-1271/220218-W dated 01.07.1972 (Annexure-1), the following forest areas in Thane Forest Division have been transferred to the Revenue Department for making them available to CIDCO in the year 1972-73 for the development of Navi Mumbai and the same has been handed over to CIDCO by the Revenue Department. The details of the said areas are as follows-

Taluka	Name of the village	Survey No.	Date of transfer of area	Area (H)		Total Area (H)
				Reserve Forest	Protected Forest	
Thane	Shiravane	323A	22.12.1972	156.43	-	156.43
		323B	22.12.1972	-	20.32	20.320
	Kukshet	183	22.12.1972	97.210	-	97.210
	Bonsari	132	22.12.1972	128.220	-	128.220
	Turbhe	387	07.04.1973	182.600	-	182.600
	Pawane	163	22.12.1972	104.230	-	104.230
	Shahabad	460A	22.12.1972	120.58	-	120.58
		460B	22.12.1972	-	63.740	63.740
		460C	22.12.1972	-	58.800	58.800
			Total	789.270	142.860	932.130

The above mentioned forest area transferred to CIDCO has not been deforested and at present the statutory status of the said area is as 'Reserved Forest/Protected Forest' as mentioned above. Out of the total forest area of 932.130 hectares, 138.07 hectares has been converted into 94 quarries, the proposal submitted by CIDCO under the Forest (Conservation) Act, 1980 for obtaining prior permission from the Central Government for converting 94 quarries has been approved by the Central Government vide letter No. 8-33/99 FC dated 05.10.2006 from the Ministry of Environment and



Forests. (Annexure 2) Accordingly, 94 quarry owners have been granted permission for quarrying by entering into lease agreements with the concerned quarry owners through CIDCO.

Out of the forest area transferred as mentioned in the above table, except for 138.07 hectares of 94 quarries, no details have been provided regarding the use of the remaining area. Therefore, after the implementation of the Forest (Conservation) Act, 1980, out of the remaining 794.06 hectares, the area required, such area should be returned to the Forest Department by submitting a proposal under the Forest (Conservation) Act, 1980, and regarding the balance area should be returned to the Forest Department, a request has been made to the District Collector, Thane vide letter No. Room-1/20/Land/2912, dated 14.08.2017. (Annexure-3)

When the proposal for Environmental Clearance for a quarry in Navi Mumbai was submitted to the Thane District Level Environmental Impact Assessment (DEIAA) Committee, a site inspection was conducted and it was observed from the measurement map dated 29.06.2018, jointly signed by the officers/employees of the Land Records Department, CIDCO and the Forest Department, that the area more than the approved area has been used by the concerned quarry owners. The approved area of mining and the area used by the quarry owners were measured on the basis of Google Maps, the details of which are as follows. (Measurement map dated 29.06.2018, jointly signed by the officers/employees of the Land Records Department, CIDCO and the Forest Department, Annexure-4)

Name of the village	Survey No.	Statutory status of Area	Area Sanctioned (H) as per Letter No. 8-33/99 FC Dt.05.10.2006 of Central Government	Area Actually used by Quarry owners (H)	Additional area used by quarry owners (H)
Bonsari	203	Reserved Forest	30.81	50.00	19.19
Pawane	163	Reserved Forest	21.23	50.90	29.67
Shiravane	323/A	Reserved Forest	18.59	43.80	25.21
Turbhe	387	Reserved Forest	47.74	81.90	34.16
Kukshet	183	Reserved Forest	19.70	37.50	17.80
		Total Area	138.07	264.10	126.03

As per the above table, it is clear that almost double the area has been used by the mine owners than the sanctioned area. The statutory status of the above mentioned area is still as "Reserved Forest" hence, encroachment on forest area beyond the sanctioned area and non-forest activities on it are violating the Forest Acts, mainly the Forest (Conservation) Act, 1980. This has been informed to the Managing Director, CIDCO, Navi Mumbai vide letter No. Room-1/20 /Land/7532. Dated 08.02.2068 from this office. (Annexure (5))

Thereafter, vide letter No. Room-1/20/Land/95. Dated 18.04.2018, the Chief Land and Survey Officer (Thane), CIDCO was informed to measure the area transferred to CIDCO for quarrying and the area in use through drone. (Annexure- 6)

Accordingly, the joint measurement of the said area has been done on 02.07.2018, and the said measurement map has been received by this office from the Chief Land and Survey Officer (Thane), CIDCO vide letter No. CIDCO/Bhoomi/Satyo/2018/22251, dated 03.07.2018. (Annexure 7) As shown on the said measurement map, the encroached area is 2.397 H. and the area not included in the proposal apart

from the approved area is 121.855 H. That is, a total of 124.252 H. is seen that the additional area has been used.

The meeting held at the District Collector's Office on 19.03.2025 is mentioned in the minutes of the meeting held to submit a factual report by the Forest Department regarding the excavations carried out on the Forest Department's land in Moje Kukshet, Pawane, Bonsari, Shiravane and Turbhe.

Accordingly, when the field staff of the Forest Department such as Forest Area Surveyor, Thane, Forest Surveyor Thane, Forester Shahabaz, Forest Guard Turbhe, Forest Guard Ghansoli and Talathi Turbhe from the Revenue Department conducted a joint site inspection of some of the said quarry areas on 27.03.2025, it was found in the said inspection that the area presented was part of the forest area transferred to CIDCO. Also, as per the records and documents available in this office, the approved quarry area is 138.07 hectares and in addition, it is seen that 124.252 hectares of area has been used excessively by CIDCO. This is stated in the joint site inspection report. (Annexure-8)

In this regard, the map prepared by the CIDCO Authority using drones and the joint survey map dated 29.06.2018 were superimposed on Google Earth and the said map and other -01 maps, namely 02

Maps are attached. (Annexure 9 and 10) Accordingly, the approved quarry area is 138.07 hectares, and in addition, it is seen that 124.252 hectares of area has been overused by CIDCO.

The responsibility of management and control of the forest area under the control of the Forest Department lies with the Forest Department. However, as per the directions in Government Letter No. FLD-1271/220218-W dated 01.07.1972, 932.130 hectares of forest area has been transferred from the Revenue Department to CIDCO for the development of Navi Mumbai. Therefore, the responsibility of managing and controlling the said area lies with the CIDCO Authority. It is not expected that the Forest Department will pay any survey fee for measuring the forest area under the control of CIDCO. If, out of the areas mentioned in the said Government Letter, the forest area which is not required by the CIDCO Authority, is reclaimed and given to the Forest Department, it will be possible to manage and control the said forest area through the Forest Department.

Enclosure - As above

Sd/-

(Sachin Repal)

Deputy Conservator of Forests,
Thane Forest Department, Thane

- C.C. Copy submitted to the Chief Conservator of Forests (Prof.), Thane for information.
- C.C. Copy sent to Assistant Conservator of Forests (R.R.P. and Wildlife), Thane for necessary action.
- C.C. Copy sent to Forest Officer Thane for necessary action.



CIDCO

CITY AND INDUSTRIAL DEVELOPMENT CORPORATION (MAHARASHTRA) LIMITED

(CIN - U 99999 MH 1970 MGC- 014574)

No. CIDCO/Survey/Sub-Survey/Quarry/2025/E-396827

Date: - 20/05/2025

To,

Hon. Collector Thane.
Collector's Office (Retigat Branch),
4th Floor, Thane- 400601.

Subject: - Suit No. 13/2025 (WZ) filed at Hon'ble Green Tribunal, Pune.

Reference :-Letter from Hon. District Collector Thane No. Retigat/Go. Kh./Te-
2/Green Tribunal Pune/Kavi-05/2025 dated 21/04/2025.

Sir,

In connection with the excavation done in the land of Moje Shirwane, Kukshet, Bonsari, Turbhe, Pawane and Shahabaz Tal. Dist. Thane, Hon. National Green Tribunal, Pune passed the Order on 29/01/2025 in accordance with suit No. 13/2025 (WZ). The current status of the case, mining rights and other matters are expected as per the letter referred to. The facts in the present case are presented as follows: -

- 1) The joint survey of the said area was done on 02/07/2018 and the said survey map has been submitted to the Deputy Conservator of Forest, Thane office by the Chief Land and Survey Officer (Thane), CIDCO vide letter No. CIDCO/Bhoomi/Satyo/2018/22251 dated 03/07/2018. As shown on the said survey map, the encroached area is 2.397 H.R. and the area between the quarry and the crusher is 121.855 H.R. It is seen that the total area of 124.252 H.R. has not been actually used for excavation.
- 2) Out of the 138.07 H. R. area allocated for the quarry, 33.44 H. R. is for the crusher plant, 81.92 H. R. area is for the quarry and 21.71 H. R. area is affected by the road. That means, the additional 124.252 H. R. area used is the area between the crusher and the quarry.
- 3) All 94 quarries approved in the said area are currently closed. Attached to your letter is the map with the joint signature of the officers and employees of CIDCO and Forest Department, which shows the details of the quarry owners and the excavated area.
- 4) As the quarry and crusher are currently closed, 36 quarry owners have requested CIDCO to grant permission to set up an RMC plant at the quarry site. It has been stated that they are ready to comply with all the rules and conditions of the government based on the Maharashtra Pollution Control Board (MPCB) guidelines for setting up the said RMC plot. CIDCO's entry permission is required as the land owner to get the no-objection of the pollution board. But considering the directions given by the Hon'ble National Green Tribunal in Petition No. 08/2017, since the Pollution Board's Certificate (EC) is required, CIDCO has not granted entry permission for the RMC plant.

Yours,

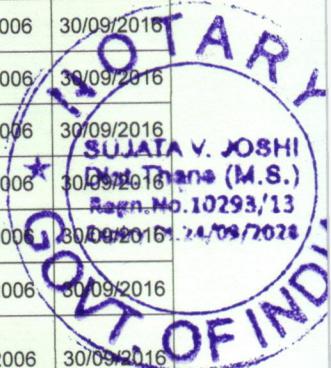
Sd/-

Deputy Secretary and
Chief Land and Survey Officer (Ra/Tha)

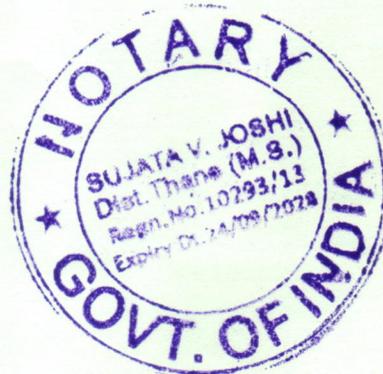


The details of quarry and crusher plant owners in Thane Taluka are as follows.

Sr. No.	Village name	Survey No./Part No	Area (sq m)			Name of the leaseholder of the project-affected quarry	Project affected/non-project affected	Entry permit period	
			Crusher	Quarry	Total area			From	Until
1	Pawne	163 (Part)	2025	8100	10125	Mr. Baburao Vithu Mhatre	Project-affected	10-1-2006	30/09/2016
2	Pawne	163 (Part)	2025	8100	10125	Mr. Narayan Ganpat Patil	Project-affected	10-1-2006	30/09/2016
3	Pawne	163 (Part)	6075	8100	14175	M/s Pratibha Industries	Not Affected by Project	10-1-2006	30/09/2016
4	Pawne	163 (Part)	4050	8100	12150	Mr. Dharma Ambaji Bhoir	Project-affected	10-1-2006	30/09/2016
5	Pawne	163 (Part)	4050	8100	12150	Mr. Ramakrishna Balu Patil	Project-affected	10-1-2006	30/09/2016
6	Pawne	163 (Part)	2025	8100	10125	Mr. Ambaji Halya Patil Sai Stone Crusting Company	Project-affected	10-1-2006	30/09/2016
7	Pawne	163 (Part)	2025	8100	10125	Mr. Dattatraya Poshha Mhatre	Project-affected	10-1-2006	30/09/2016
8	Pawne	163 (Part)	2025	10125	12150	Mr. Tulshiram Balu Patil	Project-affected	10-1-2006	30/09/2016
9	Pawne	163 (Part)	4050	8100	12150	Mr. Madhukar Maruti Patil	Project-affected	10-1-2006	30/09/2016
10	Turbhe	387 (Part)	4050	8100	12150	M/s Patil Stone Crusting Company	Not Affected by Project	10-1-2006	30/09/2016
11	Turbhe	387 (Part)	2025	8100	10125	Shantanu Krishnarao Samant	Not Affected by Project	10-1-2006	30/09/2016
12	Turbhe	387 (Part)	3000	8100	11100	Mr. Janardan Balu Patil	Project-affected	10-1-2006	30/09/2016
13	Turbhe	387 (Part)	4050	8100	12150	Mr. Amrit Timayya Dhotre	Project-affected	10-1-2006	30/09/2016
14	Turbhe	387 (Part)	4050	8100	12150	Mr. Anil Shantaram Naik	Project-affected	10-1-2006	30/09/2016
15	Turbhe	387 (Part)	4050	8100	12150	M/s Hamza & Company	Not Affected by Project	10-1-2006	30/09/2016
16	Turbhe	387 (Part)	4050	8100	12150	M/s Joseph and Company	Not Affected by Project	10-1-2006	30/09/2016
17	Turbhe	387 (Part)	4050	8100	12150	Mr. Ramdas Narayan Patil	Project-affected	10-1-2006	30/09/2016
18	Turbhe	387 (Part)	12150	8200	20350	M/s Roman Tarmant Ltd.	Not Affected by Project	10-1-2006	30/09/2016
19	Turbhe	387 (Part)	4050	8100	12150	Mr. Namdev Goma Thakur	Project-affected	10-1-2006	30/09/2016
20	Turbhe	387 (Part)	4050	8100	12150	Laxman Dharma Patil	Project-affected	10-1-2006	30/09/2016
21	Turbhe	387 (Part)	4050	8100	12150	Mr. Bhagu Daji Jadhav	Project-affected	10-1-2006	30/09/2016
22	Turbhe	387 (Part)	4050	8100	12150	Mr. Muralidhar Fakir Mhatre	Project-affected	10-1-2006	30/09/2016
23	Turbhe	387 (Part)	4050	6050	10100	Shri.Laxman Shankar Naik Pir Mohd	Project-affected	10-1-2006	30/09/2016
24	Turbhe	387 (Part)	4050	8100	12150	Mr. Ramnath Changa Joshi	Project-affected	10-1-2006	30/09/2016
25	Turbhe	387 (Part)	4050	8100	12150	Mr. Vinod Shankar Sontakke	Project-affected	10-1-2006	30/09/2016
26	Turbhe	387 (Part)	4050	8100	12150	Mr. Azim Iqbal Faki	Project-affected	10-1-2006	30/09/2016
27	Turbhe	387 (Part)	4050	8100	12150	Mr. Mohan Moreshwar Bhoir	Project-affected	10-1-2006	30/09/2016
28	Turbhe	387 (Part)	4050	8100	12150	Jalil Ahmed Mahmand Yusuf Faki Almas Jalil Faki	Project-affected	10-1-2006	30/09/2016
29	Turbhe	387 (Part)	4050	8100	12150	M/s. P. K. Traders Vasant Industrial Estate	Not Affected by Project	10-1-2006	30/09/2016
30	Turbhe	387 (Part)	4050	8100	12150	Mr. Yadav Balu Patil	Project-affected	10-1-2006	30/09/2016
31	Turbhe	387 (Part)	4050	8100	12150	Mr. Suresh Shankar Naik Mahaveer Construction Company	Project-affected	10-1-2006	30/09/2016
32	Turbhe	387 (Part)	2025	6075	8100	Mr. Eknath Ragho Tandel Mahaveer Link Associate	Project-affected	10-1-2006	30/09/2016
33	Turbhe	387 (Part)	4000	12000	16000	M/s. C. B. Gudinho	Not Affected by Project	10-1-2006	30/09/2016
34	Turbhe	387 (Part)	4050	8100	12150	Mr. Vilas Shantaram Naik	Project-affected	10-1-2006	30/09/2016
35	Turbhe	387 (Part)	4050	8100	12150	Mr. Subhash Gangaram Dalvi	Project-affected	10-1-2006	30/09/2016
36	Turbhe	387 (Part)	4050	8100	12150	Mr. Chandler Kalya Koli Chandrakant Chandler Koli	Project-affected	10-1-2006	30/09/2016
37	Turbhe	387 (Part)	4050	8100	12150	Mr. Vasudev Maruti Bhoir	Project-affected	10-1-2006	30/09/2016
38	Turbhe	387 (Part)	2025	8100	10125	Mr. Maruti Balu Patil	Project-affected	10-1-2006	30/09/2016
39	Turbhe	387 (Part)	4050	8100	12150	Mr. Lalchandra Dattu Patil Mr. Deepak Dattu Patil	Project-affected	10-1-2006	30/09/2016
40	Turbhe	387 (Part)	4050	8100	12150	Mr. Rama Bama Madhvi	Project-affected	10-1-2006	30/09/2016
41	Bonsari	203 (Part)	3450	8700	12150	M/s. P.M. Patil & Company Mr. Premnath Maruti Patil	Not Affected by Project	10-1-2006	30/09/2016

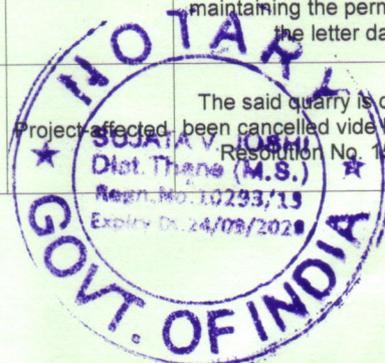


42	Bonsari	203 (Part)	4050	8100	12150	M/s Modern Stone (Ashok Harihbau Ghorpade)	Not Affected by Project	10-1-2006	30/09/2016
43	Bonsari	203 (Part)	4050	8100	12150	Mr. Narayan Balaji Patil	Project-affected	10-1-2006	30/09/2016
44	Bonsari	203 (Part)	4050	8100	12150	Mr. Laxman Sitaram Patil	Project-affected	10-1-2006	30/09/2016
45	Bonsari	203 (Part)	6075	16200	22275	Mr. Rajesh Baban Patil and Mr. Manoj Baban Patil	Project-affected	10-1-2006	30/09/2016
46	Bonsari	203 (Part)	4050	8100	12150	Mrs. Parigha Rajesh Patil	Project-affected	10-1-2006	30/09/2016
47	Bonsari	203 (Part)	4050	8100	12150	Shri Pandit Ananta Patil	Project-affected	10-1-2006	30/09/2016
48	Bonsari	203 (Part)	4050	8100	12150	Pandharinath Shalik Bhoir	Project-affected	10-1-2006	30/09/2016
49	Bonsari	203 (Part)	4050	8100	12150	Mr. Amrit Omkar Singh Medhekar	Not Affected by Project	10-1-2006	30/09/2016
50	Bonsari	203 (Part)	4025	8100	12125	Mr. Kamlakar Kashinath Patil	Project-affected	10-1-2006	30/09/2016
51	Bonsari	203 (Part)	2025	8100	10125	Mr. Vijay Pandurang Mhatre	Project-affected	10-1-2006	30/09/2016
52	Bonsari	203 (Part)	10282	8000	18282	M/s Bharat Stone Industries (Naresh Gauri)	Not Affected by Project	10-1-2006	30/09/2016
53	Bonsari	203 (Part)	4050	8100	12150	Dnyaneshwar Ramdas Patil (Vivek Dnyaneshwar Patil)	Project-affected	10-1-2006	30/09/2016
54	Bonsari	203 (Part)	4050	16200	20250	M/s Banjari Khankamgar Sahakari Majur Sanstha	Not Affected by Project	10-1-2006	30/09/2016
55	Bonsari	203 (Part)	4050	8100	12150	Mr. Pandurang Undir Barse	Project-affected	10-1-2006	30/09/2016
56	Kukshet	183(Part)	4050	8100	12150	(Gorakhnath Chander Patil) Indumati Gorakh Patil	Project-affected	10-1-2006	30/09/2016
57	Kukshet	183(Part)	2400	9750	12150	M/s Deepak Stone Co. Shri Dashrath Dattu Gharat	Project-affected	10-1-2006	30/09/2016
58	Kukshet	183(Part)	2025	8100	10125	Ramchandra Laxman Patil Ranjana Ramchandra Patil	Project-affected	10-1-2006	30/09/2016
59	Kukshet	183(Part)	2025	8100	10125	Mr. Narayan Dhondu Patil	Project-affected	10-1-2006	30/09/2016
60	Kukshet	183(Part)	2025	8100	10125	Mr. Sadanand Laxman Patil	Project-affected	10-1-2006	30/09/2016
61	Kukshet	183(Part)	2025	6075	8100	Sumitra Krishna Kadu	Project-affected	10-1-2006	30/09/2016
62	Kukshet	183(Part)	2025	8100	10125	Mr. Ananta Kolya Bhoir	Project-affected	10-1-2006	30/09/2016
63	Kukshet	183(Part)	2025	6075	8100	Mr. Vasant Rambhau Bhoir	Project-affected	10-1-2006	30/09/2016
64	Kukshet	183(Part)	4050	8100	12150	Ravindra Nair (Girnar Stone)	Not Affected by Project	10-1-2006	30/09/2016
65	Kukshet	183(Part)	4050	8100	12150	Mr. Harichandra Dasaratha Gharat	Project-affected	10-1-2006	30/09/2016
66	Kukshet	183(Part)	4050	8100	12150	Mr. Ashok Bhau Patil	Project-affected	10-1-2006	30/09/2016
67	Shiravane	323 A (Part)	2025	8100	10125	Mr. B K Patil Bhagirath Krishna Patil	Project-affected	10-1-2006	30/09/2016
68	Shiravane	323 A (Part)	4050	8100	12150	Mr. P. V. Patel	Project-affected	10-1-2006	30/09/2016
69	Shiravane	323 A (Part)	4050	8100	12150	(Sadashiv G. Surve) Kailash Sadashiv Surve	Project-affected	10-1-2006	30/09/2016
70	Shiravane	323 A (Part)	4050	8100	12150	Mr. P. V. Kanani	Project-affected	10-1-2006	30/09/2016
71	Shiravane	323 A (Part)	4000	8000	12000	(Gokul Halya Tandel) Shri. Vidur Gokul Tandel (Shankar Kathod Bhoir) Mr. Chandrakant Shankar Bhoir.	Project-affected	10-1-2006	30/09/2016
72	Shiravane	323 A (Part)	4050	8100	12150	Shri.Chaturbhai Patel CM Patel	Not Affected by Project	10-1-2006	30/09/2016
73	Shiravane	323 A (Part)	4050	8100	12150	Mr. Sainath Kashinath Patil	Project-affected	10-1-2006	30/09/2016
74	Shiravane	323 A (Part)	4050	8100	12150	Mr. Ramesh V Patel	Project-affected	10-1-2006	30/09/2016
75	Shiravane	323 A (Part)	2000	6100	8100	Mr. Arun Ganpat Mhatre	Project-affected	10-1-2006	30/09/2016
76	Shiravane	323 A (Part)	2025	8100	10125	Shri.Namdev Rama Bhagat	Project-affected	10-1-2006	30/09/2016
Total area sq.m.			286282	629750	916032				
Total area in h.r			28.6282	62.975	91.6032				



The details of owners whose quarry and crusher plants are closed in Thane taluka are as follows.

Sr. No.	Village name	Survey No./ Part No	Area (sq m)			Name of the leaseholder of the project-affected quarry	Project affected/non-project affected	Remarks
			Crusher	Quarry	Total area			
1	Pawne	163 (Part)	3040	4750	7790	Mr. Dnyaneshwar C. Patil	Project-affected	As per the order of Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121 dated 16/01/2012, the said stone quarry and crusher plant is closed.
2	Pawne	163 (Part)	4050	8100	12150	Mr. Ghulam Hussain Faki	Project-affected	As per the order of Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121 dated 16/01/2012, the said stone quarry and crusher plant is closed.
3	Pawne	163 (Part)	4050	8100	12150	Mr. Tukaram R. Naik	Project-affected	As per the order of Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121 dated 16/01/2012, the said stone quarry and crusher plant is closed.
4	Pawne	163 (Part)	4050	0	4050	Mr. Dattatreya Joma Bhopi	Project-affected	As per the order of Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121 dated 16/01/2012, the said stone quarry and crusher plant is closed.
5	Pawne	163 (Part)	2025	8100	10125	Mr. Dhanaji Shankar Thakur	Project-affected	As per the order of Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121 dated 16/01/2012, the said stone quarry and crusher plant is closed.
6	Pawne	163 (Part)	2025	6075	8100	Mr. Ashok Sitaram Patil	Project-affected	As per the order of Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121 dated 16/01/2012, the said stone quarry and crusher plant is closed.
7	Pawne	163 (Part)	4050	8100	12150	Mr. Arvind Haribhau Patil	Project-affected	Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121. Date. As per the order dated 16/01/2012, the said stone quarry and crusher plant is closed.
8	Pawne	163 (Part)	4050	8100	12150	Mr. Eknath G. Dalvi.	Project-affected	Hon. Collector Thane, No. Retigat / Gaukh / Kavi / S R /-121. Date. As per the order dated 16/01/2012, the said stone quarry and crusher plant is closed.
9	Bonsari	203 (Part)	4050	8100	12150	Mr. Vijay Pandurang Madhavi	Project-affected	The said quarry is closed as access permission was not granted to the said quarry and crusher plant due to non-payment of Surface rent and environmental surcharge for the period from 01/10/2006 to 30/09/2016.
10	Bonsari	203 (Part)	4050	8100	12150	Mr. Bhavesh Sainath Patil	Project-affected	The license of the said quarry was cancelled by the order of the Hon'ble Joint Managing Director dated 08/10/2007 and hence the said quarry is closed.
11	Bonsari	203 (Part)		60750	60750	Mr. All India Vadar Society	Not affected by project	The said quarry is closed due to non-payment of the Surface rent and environmental surcharge for the period from 01/10/2001 to 30/09/2006 and the balance amount after paying some amount for afforestation and penal afforestation. Also, the said quarry is closed due to non-payment of the Surface rent and environmental surcharge for the period from 01/10/2006 to 30/09/2016.
12	Turbhe	387(Part)	4050	28350	32400	M/s Banjari Miners Co-operative Labor Society	Non project affected	Hon. Board of Directors Resolution No. 1577 dated 19/05/2015, the license in Mauje Turbhe was cancelled and the area of 20250 sq.m. in Mauje Bonsari was cancelled. The then Hon. Managing Director approved it on 17/05/2016, and the then Maha. (Forests and Forests) gave a letter stating that there was no objection to maintaining the permission in advance as per the letter dated 30-05-2016.
13	Turbhe	387(Part)	4050	8100	12150	Mr. Pandurang Ganpat Thakur	Project-affected	The said quarry is closed as the license has been cancelled vide Hon'ble Board of Directors Resolution No. 1577 dated 19/05/2015.



14	Kukshet	183(Part)	2025	8100	10125	Mr. Devram Balkrishna Naik	Project-affected	The said quarry is closed as access permission has not been granted to the said quarry and crusher plant due to non-payment of the Surface rent and environmental surcharge for the land during the sanctioned period.
15	Kukshet	183(of)	2025	8100	10125	Mr. Dharna Sadu Patil	Project-affected	The said quarry was permitted till 1999 but since the quarry was closed since 1997, the Surface rent till 1999 was not paid. Therefore, the said quarry and crusher plot are closed.
16	Kukshet	183(Part)	2025	8100	10125	Mr. Vasant Mhatre	Project-affected	The said quarry is closed as access permission has not been granted to the said quarry and crusher plant due to non-payment of the Surface rent and environmental surcharge for the land during the sanctioned period.
17	Shiravane	323 A (Part)	4050	8100	12150	Mr. Daljit Singh Khamboj	Not affected by project	The said quarry is closed as access permission has not been granted to the said quarry and crusher plant due to non-payment of the Surface rent and environmental surcharge for the land during the sanctioned period.
18	Shiravane	323 A (Part)	4050	8100	12150	Liladhar D. Bhoir	Project-affected	The said quarry is closed as access permission has not been granted to the said quarry and crusher plant due to non-payment of the Surface rent and environmental surcharge for the land during the sanctioned period.
Total area sq.m.			57715	205225	262940			
Total area in h.r			5.7715	20.5225	26.294			



Maharashtra Pollution Control Board
Deputy Regional Office Navi Mumbai-1

Phone Number 2757 2865
2757 2740
Fax number 2757 1586

Raigad Bhavan, 7th Floor
Sector 11 CBD Belapur
Navi Mumbai 400614

"Your service is our duty"

MPCB/SRONM- 1/250609 fis-0287-

Date 03.06.2025

To,
District Mining Officer
Thane, District Officer, Thane

Subject- Regarding suit No. 13/2025 (WZ) filed in the National Green Tribunal,
Pune.

Reference- Affidavit Dated 13.03.2025 submitted by the M. P. C. B. in accordance
with Hon'ble Green Tribunal Suit No. 13/2025

Sir,

In accordance with the above subject, it is hereby informed that today, on 03.06.2025, a meeting was held under the chairmanship of Hon. Joint Director (III) regarding the above subject. In this meeting, it was informed about the submission of information about the Ready Mix Concrete Plant operating in Bonsari, Turbhe, Shirvane in the jurisdiction of Navi Mumbai.

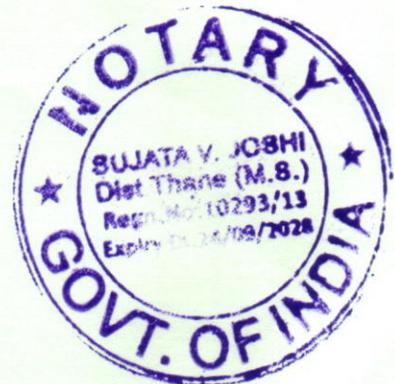
In the said reference, Deputy Regional Office Navi Mumbai after inspecting the said area, it was observed that 15 ready mix concrete plants are operating at this place with the consent of the M. P. C. B. and 6 ready mix concrete plants are operating without the consent of the M. P. C. B. The list of industries with the consent of the M. P. C. B. is attached. At the same time, action is being taken against the industries operating without the consent as per the provisions of the Environment Act. Also, a copy of the Affidavit submitted by the M. P. C. B. in connection with the Green Tribunal Suit No. 13/2025 is attached.

Sd/-

In charge Deputy Regional Officer, Navi Mumbai 1

C.C for information:

1. Regional Officer M. P. C. B., Navi Mumbai,
2. Chief Land and Survey Officer, CIDCO, Navi Mumbai



List of RMC Industries SRO Navi Mumbai -1

Sr.No	Name and address of Industries	Consent granted date	Validity
1	M/s.GL Construcccion Pvt.Ltd .Survey No, 203, Bonsari Village, Turbhe, Navi Mumbai.	27-04-2023	31-03-2025
2	M/s.Swastik Infra -Logic Pvt. Ltd .Survey No 387 ,Turbhe , Navi Mumbai-400703.	03-05-2023	31-05-2006
3	M/s.Jai Balaji Infraprojects, Survey No 203, Village-Bonsari, Turbhe, Navi Mumbai.	10-08-2023	30-11-2025
4	M/s Prakash Engineers & Infra projects Pvt Ltd, Survey No.387,TTC Industrial area ,Turbhe ,Navi Mumbai.	11-05-2023	30-09-2026
5	M/s. Dashrath Dattu Gharat Survey No 183, Kukshet Village, Navi Mumbai	21-04-2023	31-03-2026
6	M/s Harichandra Dashrath Gharat Survey No.183,Kukshet Village ,Navi Mumbai	21-04-2023	30-03-2026
7	M/s RE INFRA Pvt Ltd Survey No.387, TTC Industrial area, Turbhe,Navi mumbai	21-04-2023	30-09-2026
8	M/s .AP CONSTRUCTION TURBHE, Turbhe thane -400705	28-12-2023	31-12-2026
9	M/s. GB CUDHINO AND COMPANY Survey No 387,TTC Industrial area Turbhe ,Thane Navi Mumbai	03-03-2022	31-05-2028
10	M/s. Mahaavir Road and Infrastructure Pvt. Ltd.,Survey No 387 ,Turbhe , Navi Mumbai-400703	24-02-2023	31-01-2026
11	M/s. S. R. Transmission Pvt. Ltd.No 387,TTC Industrial area Turbhe , Navi Mumbai	05-12-2023	31-12-2026
12	M/s. Finemark RMC Survey No 203 Village-Bonsari, Turbhe MIDC, Navi Mumbai,Turbhe, Thane.	05-01-2024	31-12-2026
13	AIC Infrastructure Pvt. Ltd.Survey No 323 A ,Village Shirwane, Near HP Depo ,Navi	27-09-2023	30-09-2027
14	M/s. TNA Readymix India Pvt. Ltd.Survey No.203, Bonsari Village, Turbhe,Navi Mumbai	12-06-2024	31-05-2027
15	M/s. Angel Infra Work LLP Survey No.323A, Village- Shirwane, Navi Mumbai	13-06-2024	30-09-2026

